

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

2. IA(IBC)(PLAN)/18(MB)2024  
IA 1640(MB)2024  
IN  
C.P. (IB)/1164(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

MS. LAKSHMI GURUNG  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.04.2024**

Name of the Party: Edelweiss Asset Reconstruction  
Company Limited  
Vs  
Perfect Engineering Products Limited

Section 7, 30, 66(1) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Mr. Abhishek Anand a/w Mr. Karan Kohli, Mr. Kashish Rehan and Mr. Ishan Dhingra, Ld. Counsel for the Applicant present. No representation on the part of the Respondent(s).

**IA(IBC)(PLAN)/18(MB)2024**

2. Post this matter on **01.05.2024** for further consideration.

**IA-1640/2024**

3. The Registry is directed to issue notice to the Respondent(s) intimating the next date of hearing and to place on tracking report alongwith notice on record before the next date of hearing.

4. The Respondent(s) are directed to file reply within three weeks from the date of receipt of notice after duly serving a copy to the other side, at least two days in advance.

5. Post this matter on **06.06.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

Sd/-

**LAKSHMI GURUNG**  
**Member (Judicial)**